

FIR No. 835/2015
Police Station : Nihal Vihar
Under Section : 302/34 IPC & Section 25 Arms Act
State vs Jagdish @ Sanjay @ Judi

30.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Sh. Manish Garg, learned counsel for applicant / accused.

Reply to the interim bail application received.

Learned counsel for applicant prays to restrict to the prayer for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at **12:00 pm.**


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No.482/2015
Police Station : Anand Parbat
Under Section : 302/307/34 IPC
State vs Ajay Kumar @ Illu


30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Learned counsel for applicant / accused.

Learned counsel for applicant prays to restrict to the prayer for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at 12:00 pm.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No.482/2015
Police Station : Anand Parbat
Under Section : 302/307/34 IPC
State vs Jai Prakash @ Sunny & Ors

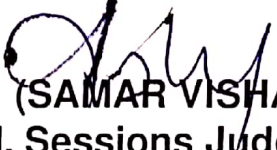
30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Learned counsel for applicant / accused.

Learned counsel for applicant prays to restrict to the prayer for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at 12:00 pm.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

**FIR No.130/2012
Police Station : Mundka
Under Section : 302/34 IPC
State vs Prithvinand & Others**

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

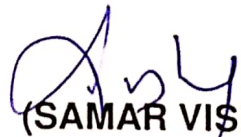
Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Sh. Rajat Mathur, learned counsel for applicant / accused.

Reply to the interim bail application received.

Conduct report of applicant / accused also received from Superintendent, Central Jail.

This is an application for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at **2:00 pm.**


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No.382/2015
Police Station : Nihal Vihar
Under Section : 302/397/411/34 IPC
State vs Tejpal @ Bhure & Anr.

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Learned counsel for applicant / accused

This is an application for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at **2:00 pm.**



(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No.636/2019
Police Station : Nihal Vihar
Under Section : 307/34 IPC and 25/27 Arms Act
State vs rahul Sharma @ Mota

30.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Learned counsel for applicant / accused

Reply to the interim bail application received from the investigating officer.

This is an application for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at 2:00 pm.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No.281/2013
Police Station : Uttam Nagar
Under Section : 302/34 IPC
State vs Jyoti

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

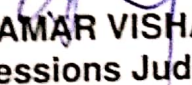
Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Sh. Joginder Tuli, learned counsel for applicant / accused.

Reply to the interim bail application received through email from the investigating officer.

Conduct report of applicant / accused also received from Superintendent, Central Jail.

This is an application for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at 2:00 pm.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No.452/2017
Police Station : Rajouri Garden
Under Section : 302/201/34 IPC
State vs Mohd Abid

30.05.2020

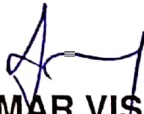
The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Sh. Abdul Gaffar learned counsel for applicant / accused

Reply to the interim bail application received through email
from the investigating officer.

This is an application for grant of interim bail on the ground of Minutes of the High Powered Committee of Hon'ble Delhi High Court dated 18.05.2020. In view of the same, let the matter be sent to the Designated Court for today at **2:00 pm.**


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No.115/2019
Police Station : Mundka
State Vs. Sunil @ Sonu
U/s 376/366/354A/506/419 IPC

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.05.2020.

Present : Sh. Santosh Kumar Singh learned Additional Public Prosecutor for State.
Sh. Alamine, learned counsel for applicant / accused.
Investigating officer W/ASI Sudesh Kumari is present.

This is an application for interim bail on behalf of accused Sunil @ Sonu.

On the last date of hearing, the complainant / prosecutrix was present, who had stated that she has been partly examined in the Court.

Counsel for applicant submits that the wife of the accused has given birth to a child on 22.10.2019. On the last date of hearing the complainant was present, although she is not present today. Investigating officer and the prosecutrix opposed the bail application.


It is submitted by learned Additional Public Prosecutor for State that the evidence of the complainant is not complete in this case and she is under examination and on this ground he has opposed the bail application.

I have gone through the reply of the investigating officer and after hearing Additional Public Prosecutor for State and defence counsel, no ground is made out to grant bail to the applicant / accused as the allegations are serious in nature and the complainant is under examination. The accused may misuse the



liberty of bail to influence the complainant. Accordingly, the application is dismissed.

Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court where the trial is pending for placing it in judicial file.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No. 268/2019
Police Station : Mundka
State Vs. Amar Singh Chauhan
U/s 376 IPC & Section 6 POCSO Act

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Prosecutrix/victim in person alongwith her mother.

Shri L.K Verma, Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

This is an application for grant of bail to accused / applicant Amar Singh Chauhan stating that accused is in judicial custody since 06.08.2019 and for last few days, accused is having difficulty in breathing, also having chest pain and he is unable to digest the food provided to him in the jail. It is stated that accused wants to get treatment from a private hospital and therefore, he may be released on interim bail of one month.

Reply to the bail has been received.

The medical status report of accused has also been received as per which accused is having history of diabetes mellitus II since three years, appendicectomy three years back and Ortho knee surgery two years back. Accused has been examined by the jail doctors on different occasions and provided appropriate treatment there.

Heard the Ld. Counsel for the applicant through CISCO Webex.




Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused are serious in nature. He further submit that the evidence of the complainant is yet to be recorded. He may jump the bail and temper the prosecution evidence, if released on interim bail.

The prosecutrix / victim as well as her mother has strongly opposed the bail application of accused.

Perusal of medical report of accused clearly shows that he has been provided proper treatment in jail itself. The allegations against the accused are serious and the evidence of the victim is yet to be recorded. Further, the accused is only shown to be suffering from diabetes which is in itself is not a sufficient ground to grant interim bail to accused.

Considering the seriousness of allegations as well as the fact that accused has been getting proper treatment in the jail itself, I do not find any justifiable ground to grant interim bail to accused, at this stage. Accordingly, the application for grant of interim bail to accused/applicant Amar Singh Chauhan stands dismissed.

Application stands disposed off accordingly.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
30.05.2020

FIR No. 289/2020
Police Station : Mundka
State Vs. Pradeep Lakda
U/s 308/34 IPC

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Shri R.K Sonkiya, Ld. Counsel for accused/applicant.

This is an application for grant of anticipatory bail to accused/applicant Pradeep Lakda on the ground that accused has clean antecedents having no criminal background. It is stated that accused is 75% disabled and cannot move without aid and has been falsely implicated in the present case. It is further stated that accused is ready to join the investigation as and when required, hence he may be granted anticipatory bail.

Reply to the bail application has been filed.

It is submitted by Ld. Counsel for accused that complainant and accused are related to each other. The dispute arose between them on the issue of some construction on the plot. It is further submitted that accused/applicant is 75% disabled and disability certificate of accused is annexed with the application.

I have gone through the FIR as per which the nature of injuries caused to the complainant are simple.

Ld. Additional Public Prosecutor has opposed the bail application stating that although the weapon of offence has already been recovered from other accused, custodial interrogation of accused is required.



Keeping in view the facts and circumstance of the case, I deem it fit to allow the application for grant of anticipatory bail to accused/applicant. ***In the event of arrest, the applicant/accused namely Pradeep Lakda shall be released on bail by the IO/SHO on furnishing of his personal bond in the sum of Rs. 25,000/- with one surety of the like amount.*** Applicant/accused is directed to appear before the IO as and when required by a lawful notice in this regard and that he will not indulge in any such activity which shall be prejudicial to the fair investigation/trial of the case. Accused shall not try to threat or influence the witnesses or try to approach any of the witnesses in the present case. Accused shall not change his address during trial without prior intimation to the Court.

Applicant stands disposed off accordingly.

Copy of order be given Dasti.



(SAMAR VISHAL)

Addl. Sessions Judge-08
04 West District, THC Delhi

30.05.2020

FIR No. 466/19
Police Station : Nihal Vihar
State Vs. Bhura Lal
U/s 376/354 IPC & Sec. 6&10 POSCO Act

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Prosecutrix / victim in person with IO SI Sangeeta.

Shri Ayub Ahmed Qureshi, Ld. Counsel for accused.

This is an application for grant of interim bail to applicant/accused Bhure Lal.


Reply to the bail application has been filed.

Heard.

Prosecutrix/ victim has strongly opposed the grant of bail to accused.

During the course of arguments, Ld. Counsel for accused submits that he wants to withdraw the bail application.

In view of submission of Ld. Counsel for accused, the bail application of accused Bhure Lal is dismissed as withdrawn.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
30.05.2020

FIR No. 318/2019
Police Station : Mundka
State Vs. Rajesh @ Bunty
U/s 394/397/411/34 IPC & 25/27/54/59 Arms Act

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Shri Mahesh Patel, Ld. Counsel for accused/applicant.

This is an application for grant of interim bail for two months to accused / applicant Rajesh @ Bunty on the ground of mental illness of his mother and also that his father is an asthmatic patient. The accused is in judicial custody since 01.09.2019.

The reply of the Investigating Officer is considered as per which the applicant/accused has no other criminal cases against him, which means that accused is not a previous offender.

Medical documents of mother of accused has been verified by the Investigating Officer. The application for interim bail of accused was dismissed by this court on 25.04.2020. The applicant has now undergone almost nine months in judicial custody and in the current prevailing situation, the trial will take long time.

Keeping in view the fact of ailment of old aged parents of accused and also that he is a first time offender, ***accused Rajesh @ Bunty is granted interim bail for two months from today on furnishing personal bond and surety bond***



of Rs. 25,000/- to the satisfaction of Ld. Magistrate/ Duty Magistrate with direction to send the bail bonds in the court where trial is pending.

Accused/applicant shall surrender before the concerned Jail Authorities on 29.07.2020 before 5 p.m.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy be also given Dasti.

Application stands disposed off accordingly.



(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
30.05.2020

FIR No. 390/2018
Police Station : Hari Nagar
State Vs. Pradeep Sharma
U/s 302/201/120B/34 IPC

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

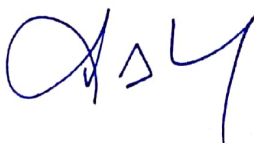
Shri Vikash Bhardwaj, Ld. Counsel for the applicant/accused.

This is an application for grant of interim bail to accused Pradeep Sharma on the ground that marriage of brother of accused which was earlier fixed for 05.05.2020 and could not be performed due to pandemic of Covid-19, is now going to be solemnized on 09.06.2020. Since the accused is the real brother of groom, his presence is required for performing certain rituals of the marriage. It is, therefore, prayed that accused may be granted interim bail.

Reply to the bail application filed by the Investigating Officer who has verified the factum of marriage of brother of accused/applicant.

Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused are quite grave.

Keeping in view the facts and circumstances of the case , accused Pradeep Sharma is granted interim bail till 15.06.2020 for attending marriage ceremony of his brother, on furnishing personal bond and surety bond of Rs. 50,000/- to the satisfaction of Ld. Magistrate/ Duty Magistrate with direction to send the bail bonds in the court where trial is pending.



Accused/applicant shall surrender before the concerned Jail Authorities on 16.06.2020 before 5 p.m.

Copy of this order be sent to the court concerned as well as to the Jail Superintendent.

At request, copy be also given Dasti.

Application stands disposed off accordingly.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

30.05.2020

FIR No. 267/2015
Police Station : Nihal Vihar
State Vs. Umesh @ Monu
U/s 392/34 IPC

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Shri Narender Kumar , Ld. Counsel for accused/applicant.

This is an application for cancellation of proceedings u/s 82 Cr.P.C as well as for grant of regular bail to accused/applicant Umesh @ Monu.

Reply to the bail application is filed.

It is stated in the application that as accused/applicant could not appear before this court as he lost his diary in which the next date of hearing was mentioned and he also could not contact his advocate, hence proceedings u/s 82 Cr.P.C was initiated against him. It is also prayed in the application that accused may be granted regular bail.

Ld. Additional Public Prosecutor has vehemently opposed the bail application stating that as per reply filed by the IO, accused is also involved in similar criminal cases.

The accused Umesh was declared proclaimed offender during the trial, which means that he has not cooperated in the trial and absconded. Further, the allegations are serious in nature as the accused is involved in the offence of rob-




bery, which is punishable with section 392 IPC and imprisonment which may extend to 10 years.

The reply of the Investigation officer states that there is an apprehension that the accused can jump the bail and has also informed about the other 13 criminal cases in which the applicant/ accused is involved and out of which six are related to the offence of robbery.

Considering the previous conduct of accused in absconding himself and the criminal history of accused, I do not deem it fit to enlarge him on bail. Accordingly, the bail application of accused Umesh @ Monu stands dismissed.

Bail application stands disposed off accordingly.

Copy of order be given Dasti.


(SAMAR VISHAL)
Addl. Sessions Judge-08
04 West District, THC Delhi
30.05.2020

FIR No.636/2019
Police Station : Nihal Vihar
Under Section : 307/34 IPC & 25/27 Arms Act
State vs Sahil @ Parshant

30.05.2020


The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Learned counsel for applicant / accused.

Fresh application for grant of bail filed.

Let reply to the bail application be called from the investigating officer for **02.06.2020**.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

**FIR No.0166/2020
Police Station : Ranhola
State Vs. Dhirender Kumar & Others
U/s 304B/498A/34 IPC**

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar Singh, learned Additional Public Prosecutor for the State.
Sh. Jaspreet Singh learned counsel for applicant / accused through video-conferencing (CISCO Webex).

This is an application for anticipatory bail moved on behalf of accused Dherender Singh @ Dheerender Kumar. The accused Dherender Singh @

FIR No.0166/2020
Police Station : Ranhola
State Vs. Dhirender Kumar & Others
U/s 304B/498A/34 IPC

30.05.2020

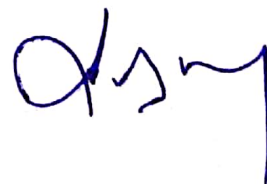
The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar Singh, learned Additional Public Prosecutor for the State.
Sh. Jaspreet Singh learned counsel for applicant / accused through video-conferencing (CISCO Webex).


This is an application for anticipatory bail moved on behalf of accused Dherender Singh @ Dheerender Kumar. The accused Dherender Singh @ Dheerender Kumar is the husband of the deceased Smt. Shashi Prabha. The allegations are under section 304B/498A/34 IPC. The marriage between the applicant / accused and deceased Smt. Shashi Prabha was solemnized on 25.02.2020 and according to the case of the prosecution there was demand of dowry and harassment of the deceased in relation to that demand immediately before her death.

The FIR was registered in this case on 22.03.2020. The deceased died within one month of her marriage. In the statements of the parents of the deceased recorded before the Executive Magistrate, they stated that there was harassment of the deceased in relation to the demand of dowry. The investigation is still going on and therefore at this stage the applicant cannot be admitted on bail as the allegations are serious in nature and releasing him on bail may prejudice the case of the prosecution.

The application for bail is dismissed.



Copy of this order be given dasti to the counsel for applicant/accused and this order be sent to the Court, where the trial is pending for placing it in judicial file.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

**FIR No. 0289/2020
Police Station : Mundka
Under Section : 308/34 IPC
State vs Ashish Sharma**

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Ms. Sujata Sharma, learned counsel for applicant / accused.

Fresh bail application filed.

Reply to the bail application received.

The investigating officer is not present. Assistance of investigation officer is required as case diary has to be seen before considering of bail to the applicant / accused. Accordingly, investigating officer be summoned for **03.06.2020**.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
West District, THC Delhi**

30.05.2020

FIR No.585/2017
Police Station : Ranhola
Under Section : 302/34 IPC
State vs Chanderpal

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

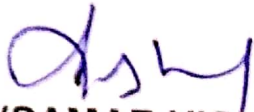
Present : Mr. Santosh Kumar, Ld. Addl. PP for the state.

Reply and report regarding previous involvement of applicant/accused not received.

Issue notice to the investigating officer / SHO to file reply and report regarding previous involvement of the applicant / accused on the next date.

In the morning session, counsel for applicant did not appear nor join the video-conferencing.

There was some connectivity issue after post lunch, accordingly, the matter is adjourned for 03.06.2020.


(SAMAR VISHAL)
Addl. Sessions Judge-08
West District, THC Delhi
30.05.2020

FIR No. 522/18
Police Station : Mundka
State Vs. Lokesh Yadav @ Vishu
U/s 365/394/397/34 IPC

30.05.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 22.05.2020.

Present: Shri Santosh Kumar, Learned Additional Public Prosecutor for the State.

Shri Bharat Gupta, Ld. Counsel for the applicant through Video-Conferencing (CISCO Webex).

This is an application for grant of interim bail of 60 days to accused Lokesh Yadav @ Vishnu on the ground that the old aged parents of accused are suffering from various old age sickness and further that father of accused is confined to bed due to back problem. It is prayed that as there is no other male member in the family of accused, he may be granted interim bail.

Reply to the bail application has been filed.

Heard the Ld. Counsel for the applicant through CISCO Webex.

Ld. Additional Public Prosecutor has vehemently opposed the bail application stating that the allegations against the accused are serious and he may jump the bail, if released on bail.

Perusal of reply shows that the accused has been charged for the offence punishable u/s 365/394/397/411/34 IPC and Section 25/54/59 Arms Act. Further, as per previous conviction / involvement report of accused, he is also involved in similar criminal cases. Moreso, it is also not specified in the application as to from



which specific disease, parents of accused have been suffering and as to how presence of accused is required.

Considering the seriousness of allegations as well as the fact that the bail application does not contain any ground worth consideration for accepting the same, the application for grant of interim bail to accused/applicant Lokesh Yadav @ Vishu stands dismissed.

Application stands disposed off accordingly.



(SAMAR VISHAL)

**Addl. Sessions Judge-08
04 West District, THC Delhi**

30.05.2020